



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-04112020-222941
CG-DL-E-04112020-222941

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 67] नई दिल्ली, बुधवार, नवम्बर 4, 2020/कार्तिक 13, 1942 (शक)
No. 67] NEW DELHI, WEDNESDAY, NOVEMBER 4, 2020/KARTIKA 13, 1942 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 4th November, 2020/Kartika 13, 1942 (Saka)

THE ARBITRATION AND CONCILIATION (AMENDMENT) ORDINANCE, 2020

No. 14 OF 2020

Promulgated by the President in the Seventy-first Year of the Republic of India.

An Ordinance further to amend the Arbitration and Conciliation Act, 1996.

WHEREAS to address the concerns raised by stakeholders after the enactment of the Arbitration and Conciliation (Amendment) Act, 2019 and to ensure that all the stakeholder parties get an opportunity to seek unconditional stay of enforcement of arbitral awards where the underlying arbitration agreement or contract or making of the arbitral award are induced by fraud or corruption, it has become necessary to make further amendments to the Arbitration and Conciliation Act, 1996;

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:--

1. (1) This Ordinance may be called the Arbitration and Conciliation (Amendment) Ordinance, 2020.

Short title and
commencement.

(2) Save as otherwise provided in this Ordinance, it shall come into force at once.

Amendment
of section 36.

2. In section 36 of the Arbitration and Conciliation Act, 1996 (hereinafter referred to as the principal Act), in sub-section (3), after the proviso, the following shall be inserted and shall be deemed to have been inserted with effect from 23rd day of October, 2015, namely:—

"Provided further that where the Court is satisfied that a prima facie case is made out,—

(a) that the arbitration agreement or contract which is the basis of the award; or

(b) the making of the award,

was induced or effected by fraud or corruption, it shall stay the award unconditionally pending disposal of the challenge under section 34 to the award."

Explanation.— For the removal of doubts, it is hereby clarified that the above proviso shall apply to all court cases arising out of or in relation to arbitral proceedings, irrespective of whether the arbitral or court proceedings were commenced prior to or after the commencement of the Arbitration and Conciliation (Amendment) Act, 2015.

Substitution of
new section
for section
43J.

3. For section 43J of the principal Act, the following section shall be substituted, namely:—

Norms for
accreditation
of arbitrators.

"43J. The qualifications, experience and norms for accreditation of arbitrators shall be such as may be specified by the regulations."

Omission of
Eighth
Schedule.

4. The Eighth Schedule to the principal Act shall be omitted.

RAMNATH KOVIND,

President

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-05112020-222961
CG-DL-E-05112020-222961

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 68] नई दिल्ली, बृहस्पतिवार, नवम्बर 5, 2020/कार्तिक 14, 1942 (शक)
No. 68] NEW DELHI, THURSDAY, NOVEMBER 5, 2020/KARTIKA 14, 1942 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 5th November, 2020/Kartika 14, 1942 (Saka)

CORRIGENDUM

In the Arbitration and Conciliation (Amendment) Ordinance, 2020 (No. 14 of 2020) as published in the Gazette of India, Extraordinary, Part II, Section 1, Issue No. 67, dated the 4th November, 2020, at page 2 in line 15, Section 3 in the marginal heading for “Subsitution” read “Substitution”.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.